

(b) and (c). The information is given below:—

Name of the Company	Amount Sanctioned	Amount paid
	Ra.	Rs.
1. Atlas Cycle Industries Ltd., Sonapat.	7,50,000	7,50,000
2. The Saraswati Sugar Syndicate Ltd. Yamunanagar	40,00,000	Loan declined by the Company.
3. Atlas Cycle Industries Ltd., Sonapat	5,00,000 (Additional)	5,00,000
4. The Punjab Cloth Mills Ltd., Bhiwani	17,00,000	Nil
5. The Janata Co-operative Sugar Mills Ltd., Bhogpur.	35,00,000	15,00,000 (Interim)
6. The Haryana Co-operative Sugar Mills Ltd., Rohtak.	35,00,000	25,00,000 (Interim)
7. Bhawani Cotton Mills Ltd., Hissar	21,00,000	Nil
8. Arun Textile Mills Ltd., Khanna	20,00,000	Nil

#### I.A.S. Pay Scale

403. **Sardar Iqbal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government propose to raise the upper limit of pay scale of the I.A.S. personnel; and

(b) if so, the reasons for it?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) No.

(b) Does not arise.

#### Police Training Institute

404. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any Police Training Institute in the Delhi State; and

(b) if not, whether Government propose to start one?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) No.

(b) No.

#### Cricket

405. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether there is any proposal to develop Cricket in India; and

(b) if so, the nature of steps taken in the matter so far?

**The Deputy Minister of Education (Dr. K. L. Shrivastava):** (a) Yes, Sir.

(b) Under the Coaching Scheme of the Ministry of Education, a Cricket Coaching Camp for training the coaches of the Universities and State Governments was held at Rakot in October, 1955. Besides, the Government have agreed to sanction funds for sending youngmen for training in Cricket to the U.K.

#### Contraband Goods

406. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) the value of contraband goods seized by customs authorities on Goa border during 1956 so far;

(b) the description of such goods;

(c) how these goods have been disposed of during the said period;

(d) how much is lying in godown; and

(e) the value of the goods since disposed of?

**The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):**

(a) Contraband goods of the value of Rs. 2,33,238 were seized by customs authorities on Goa border during 1956 (upto 30-6-1956).

(b) Gold, Silver, Textiles, Jewellery and miscellaneous goods.

(c) The confiscated goods have been either released to the parties on payment of redemption fine or disposed of through public auction when not redeemed by the owners. Confiscated gold and silver are, however, sent to the Government Mint. There are also some other articles which are not allowed to be redeemed having been confiscated outright.

(d) Goods valued at Rs. 1,08,809 are still lying in Customs custody.

(e) The value of the goods since disposed of is Rs. 1,24,429.